

**SECTION XVII**

MATTER FOR :24.10.2014

Court NO.: 4

ITEM NO. : 1

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**CONTEMPT PETITION NOS. 421, 422, 423, 424, 425, 426, 427, 428, 429,  
430, 431, 432, 433, 350, 502, 501, 503 AND 547 OF 2014**

IN

**CIVIL APPEAL NOS. 4831, 4832, 4822, 4824, 4821, 4817, 4836, 4815, 4830,  
4819,4823, 4828, 4820, 4809, 4829, 4818, 4812 AND 4810 OF 2014**

Gauri Shankar Prasad Rai Etc. .... Petitioners

VERSUS

Sh. Sajal Chakraborty Chief Secretary  
Government of Jharkhand & Ors .... Respondents

**OFFICE REPORT**

The Contempt Petitions above mentioned were listed before the Hon'ble Court on 31<sup>st</sup> August, 2016, when the Court was pleased to pass the following order:-

"Learned counsel for the complainants seek time stating that retired officers-complainants have got some grievances. In respect of the other complainants, there are certain grievances with regard to grant of national promotion to the post of Superintendent Engineers and fixation of the pay for the purpose of retirement benefits could not be stated for want of instructions from them. Therefore, they seek permission to urge the same. Therefore, they seek permission to urge the same. In this view of the matter, they are at liberty to give representation in this regard to the instructing counsel appearing for the State for its consideration and respondent to the same in accordance with law.

List after six weeks."

It is submitted that pursuant to above Court's Order, no documents have been filed so far.

Service of contempt notice is complete.

The contempt petitions above mentioned are listed before the Hon'ble court with this office report.

DATED THIS THE 22<sup>nd</sup> day of October,2016.

ASSISTANT REGISTRAR

Copy to : Mr. Mohit Kumar Singh, Advocate  
Mr. Akhilesh Kumar Pandey, Advocate  
Mr. Tapesh Kumar Singh, Advocate

ASSISTANT REGISTRAR

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